

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision : 10.07.2018

**Misc. Application No. 197 of 2018
And
Appeal No. 230 of 2018**

Kaushik Chattopadhyay
23, Abhay Mukherjee Lane,
Belgaria,
Kolkata – 700 056.

...Appellant

Versus

Securities and Exchange Board of India
SEBI Bhavan, Plot No. C-4A,
G-Block, Bandra-Kurla Complex,
Bandra (East),
Mumbai – 400 051.

...Respondent

Mr. Paras Parekh, Advocate with Mr. Robin Shah, Advocate i/b J. Sagar Associates for the Appellant.

Mr. Pradeep Sancheti, Senior Advocate with Mr. Tomu Francis and Mr. Vivek Shah, Advocates for the Respondent.

CORAM : Justice J.P. Devadhar, Presiding Officer
Dr. C.K.G. Nair, Member

Per : J.P. Devadhar (Oral)

1. In view of the appellant receiving a letter from Securities and Exchange Board of India on July 6, 2018 i.e. after the filing of the appeal, counsel for the appellant seeks to withdraw the appeal as also miscellaneous application with liberty to file fresh appeal as well as the miscellaneous application within a period of 2 weeks from today. Accordingly, appeal as also miscellaneous application are allowed to be withdrawn with liberty as prayed.

2. If fresh appeal with miscellaneous application are filed within 2 weeks from today, Court Fees paid on the present appeal be adjusted against the Court Fees payable on the fresh appeal.

3. Appeal as also miscellaneous application are disposed of in the aforesaid terms with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

10.07.2018

Prepared and compared by:msb